

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO.1709
TO BE ANSWERED ON 28.12.2017**

Employees in SAI on Contract Basis

1709. SHRI GANESH SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether a large number of employees are working in Sports Authority of India on contract basis and several jobs have also been outsourced;**
- (b) if so, the details thereof along with the terms and conditions and the remunerations, benefits/facilities provided to them since last five years, post-wise;**
- (c) if so, the details of the existing policy/guidelines/rules which regulate contractual workers and outsourcing of jobs/services; and**
- (d) the steps taken by the Government to secure the interest of reserved category in the outsourced jobs?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS
AND SPORTS
{COL. RAJYAVARDHAN RATHORE (RETD.)}**

- (a) Yes, Madam.**
- (b) The details of terms and conditions for the engagement of employees on contract basis in Sports Authority of India (SAI) are attached in Annexure-I.**

The details of remunerations, benefits / facilities provided to the contractual staff are at Annexure – II.

(c) The details of contractual workers at SAI are provided at Annexure-III.

(d) There is no existing rule of Government of India to keep reservation in contractual appointment. However, their selection is purely on the criteria fixed for the post to meet the functional requirement of SAI.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 1709 TO BE ANSWERED ON 28/12/2017 REGARDING EMPLOYEES IN SAI ON CONTRACT BASIS ASKED BY SHRI GANESH SINGH, MP.

The Terms and conditions of the engagement on contract employees are as under :-

- 1. Their engagement will be purely on contract basis for a period of one year from the date of their joining on consolidated remuneration of Rs. 16,188/- per Month.**
- 2. They would be required to attend office on regular basis and would not take up any other assignments during the contract period.**
- 3. They will not be entitled any other facilities i.e. reimbursement of Medical expenses, Leave travel concession (LTC) etc.**
- 4. Their Engagement with SAI can be terminated at any time without any notice or assigning any reason.**
- 5. Their performance will be reviewed periodically and if not found satisfactory their appointment can be terminated at any time without any notice or assigning any reason**
- 6. The above will not bestow upon them any right to claim regular appointment in SAI.**
- 7. No request for any kind of transfer would be entertained whatsoever. However, depending upon the requirement , SAI can transfer them with in the period of engagement to any other place.**
- 8. They will be entitled for 12 days leave- in a calendar year on pro-rata basis which is liable to be lapsed, if accumulated at the end of tenure**
- 9. Leave cannot be carried forward on expiry of the present contract.**
- 10. In case the above terms and conditions are acceptable to them, they may sign on a photocopy of this engagement letter and submit it to the officer in charge at place of their posting as a token of acceptance of terms and conditions and report for duty immediately with intimation to the Regional Director(Pers).**

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 1709 TO BE ANSWERED ON 28/12/2017 REGARDING EMPLOYEES IN SAI ON CONTRACT BASIS ASKED BY SHRI GANESH SINGH, MP.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 1709 TO BE ANSWERED ON 28/12/2017 REGARDING EMPLOYEES IN SAI ON CONTRACT BASIS ASKED BY SHRI GANESH SINGH, MP.

DETAILS OF CONTRACTUAL EMPLOYEES AT SAI HO/REGIONALCENTRES

A. Contractual engagement of SAI Head Office:

S. N.	Category	Number of Person
1	Engagement of SAI's employees after their retirement in the same post	15
2	Engagement of Young Professionals on Project basis for a fixed tenure in National Sports Academies	05
3	Engagement of retired Govt. Servants as consultant/Advisor (other than SAI)	21 (Including 06 in MYAS as per Ministry's direction)
4	Engagement of Consultant in SAI roll in the Ministry as per the Ministry's direction	
5	Any other contractual engagement	22
	Total	63

B. DEO's through outsourcing agency at SAI HO: **30**

1. DEO's engaged for other divisions: **24**

2. DEO's engaged for Khelo India: **06**

C. Young Professionals on Contract basis at SAI HO: **68**

1. Young Professionals for Khelo India: **33**

2. Young Professionals for other divisions: **35**

D. Contractual engagement at Regional Centre:

S.N	Name of Regional Centre	Number of Person
1	RC, Lucknow	15
2	RC, Guwahati	44
3	RC, Imphal	26
4	RC, Sonapat	52
5	RC, Chandigarh	20
6	LNCPE, Trivandrum	20
7	RC, Kolkata	20

8	RC, Bhopal	79
9	RC, Gandhinagar	04
10	RC, Bangalore	06
11	RC, Mumbai	07
12	NS NIS Patiala	22
	Total	315

SUMMARY

1	Contractual Employees at SAI HO, New Delhi	63
2	DEO's through outsourcing agency at SAI HO:	30
3	Young Professionals on contract basis at SAI HO:	68
4	Contractual Employees at SAI Regional Centres:	315
	Total	476

Apart from the above, 121 coaches are working on contract basis in SAI on a fixed consolidated remuneration of Rs. 28,755/- pm. They are entitled for leave as per CCS Leave Rules as applicable to other employees on contract basis to SAI.
